

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/021/989/2019

Dated: 20/11/2019

Between



Heeralal Kistiah,
S/o. Kistiah, Retd. Mail/ Express Guard,
Nanded Division,
South Central Railway, aged 64 years,
R/o. G-1, Vijaya Teja Residency,
East Anand Bagh, Malkajgiri,
Hyderabad - 47.

... Applicant

AND

1. Union of India rep. by
The Chairman,
Ministry of Railways,
Rail Bhavan, Railway Board,
New Delhi.
2. The General Manager,
3rd floor, Rail Nilayam,
South Central Railway,
Secunderabad.
3. The Chief Personnel Officer,
4th floor, Rail Nilayam,
South Central Railway,
Secunderabad.
4. The Divisional Railway Manager,
Nanded Division,
South Central Railway,
Nanded, Maharashtra State.
5. The Sr. Divisional Personnel Officer,
Nanded Division,
South Central Railway,
Nanded, Maharashtra State. .. Respondents

Counsel for the Applicant : Mr. B. Laxman
Counsel for the Respondents : Mr. T. Hanumantha Reddy, Sr. PC to CG

CORAM :

Hon'ble Mr. S.N. Terdal, Member (Judl.)

Hon'ble Mrs. Naini Jayaseelan, Member (Admn.)

ORAL ORDER
 { Per Hon'ble Mr. S.N. Terdal, Member (Judl.) }

Heard Sri B. Laxman, learned counsel for the applicant and Sri Jose Kollanoor representing Sri T. Hanumantha Reddy, learned Senior Panel Counsel for the respondents.

2. The relief sought for in the O.A. is as follows:

öThe respondent reply dated 5.12.2016 rejecting the applicant's claim without any valid reasons and declare that the action of respondents not restoring increment w.e.f. August 2004 on promotion to from Passenger Guard to Sr. Passenger Guard is illegal, arbitrary, discriminatory, unconstitutional and is in violation of Articles 14, 16 & 21 of the Constitution of India, and direct the respondents to restore the increment which was drawn in the month of July, 2004 and stopped during the month of August 2004 and grant all other consequential benefits including revision of pensionary benefits, pension etc., on the consequential revised last pay drawn.ö

3. At the time of hearing, counsel for the applicant submits that the respondents may be directed to dispose of his representations dated 22.3.2015 & 27.9.2016 and this O.A. may be disposed of accordingly. The counsel for the respondents submits that they have not received his representations.

4. In view of the aforesaid facts, we dispose of this O.A. with a direction to the respondents to treat this O.A. as representation of the applicant and dispose of the same by a reasoned and speaking order, within two weeks from the date of receipt of certified copy of this order. No order as to costs.

(NAINI JAYASEELAN)
MEMBER (ADMN.)

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(S.N. TERDAL)
MEMBER (JUDL.)